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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

Registration O.A. No. 1328 of 1994

Dated: 25.10.1994

Prakash Singh son of Labhu Ram, Ex.  
Driver Grade(A) Spl. Kanpur, Resident  
of Village and Post Chaulang, District  
Jullundhar(Punjab) ... ... ... Applicant.

( By Advocate Sri K.N. Katiyar)

Versus

Union of India through General Manager,  
Northern Railway, Baroda House,  
New Delhi and others / ... ... Respondents.

...  
ORDER

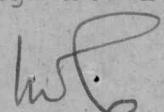
( By Hon. Mr. S. Das Gupta, Member(A) )

Heard Sri K.N. Katiyar, learned counsel for the applicant on admission. The applicant's grievance is that his junior, was given higher pay than him and, therefore, he was entitled to stepping up of his pay and also to higher retiral benefits flowing from such refixation of pay. It is stated that he has been representing to the department for the stepping up of his pay with reference to his juniors and the last in the series of representation which is dated 27.11.1993 is pending consideration of the department. It is seen that the higher pay to the junior was given in the year 1985 and since then, 9 years have passed before the applicant is agitating this matter in the Tribunal.

W.L.

2. At this stage, I feel that it would meet the ends of justice to direct the respondents to consider his representation on merits and take a reasoned decision thereon within a stipulated period. I, therefore, direct the respondents to consider the representation of the applicant dated 27.11.1993 which is stated to be pending consideration with them and pass a reasoned and speaking order on the same within a period of 3 months from the date of communication of this order.

3. The application is disposed of with the above directions at the admission stage itself.

  
A.M.

(n.u.)